

[Shri M. B. Rana]

section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

- (i) G. O. Ms. No. 660 published in Andhra Pradesh Gazette dated 21st June, 1973, making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.
- (ii) G.O.Ms. No. 812 published in Andhra Pradesh gazette, dated the 2nd August, 1973 making certain amendment in Andhra Pradesh Gazette Motor Vehicles Rules, 1964.

(2) Two statements (Hindi and English Versions) explaining the reasons for not laying the Hindi version of the above Notifications [Placed in Library See No. LT-5596/73].

**NORTHERN RICE ZONE (MOVEMENT CONTROL) AMENDMENT ORDER, 1973**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Northern Rice Zone (Movement Control) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G. S. R. 397 (E) in Gazette of India dated the 22nd August, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5597/73]

**SUGAR (RICE DETERMINATION ETC.) FIFTH AMENDMENT ORDER, 1973 AND NOTIFICATIONS RE. ANDHRA PRADESH PANCHAYAT SAMITHIES AND ZILLA PARISHADS ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:

(1) A copy of the Sugar (Price Determination for 1972-73 Production) Fifth Amendment Order, 1973

(Hindi and English versions) published in Notification No. G. S. R. 392 (E) in Gazette of India dated the 13th August, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See. No. LT-5598/73].

(2) (a) A copy each of the following Notification under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the state of Andhra Pradesh :—

(1) G. O. Ms. No. 621, published in Andhra Pradesh Gazette dated the 15th February 1973 making certain amendment to the rules relating to establishments under Panchayat Samithis and Zilla Parishads, together with an explanatory note.

(ii) G O. Ms No. 590 published in Andhra Pradesh Gazette, dated the 26th April, 1973 making certain amendment to Notification No. G.O. Ms. 89, dated 21st April, 1966, together with an erratum and an explanatory note.

(iii) G. O. Ms. No. 591, published in Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendments to the rules relating to the posts of Van and Jeep Drivers under Panchayat Samithis and Zilla Parishads, together with an explanatory note

(iv) G.O. Ms. No. 612 published in Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendments to rules relating to Establishment under Panchayat Samithis Zilla Parishads (District and Block Cadre Non-Government Servants), together with an explanatory note.

- (v) G.O. Ms. No. 93, published in Andhra Pradesh Gazette dated the 24th May, 1973 making certain amendment to the Andhra Pradesh Panchayat Samithis and Zilla Parishads Ministerial Service Rules, together with an explanatory note.
- (vi) G.O. Ms. No. 119 published in Andhra Pradesh Gazette, dated the 7th June, 1973 containing rules relating to the use of common seal of Panchayat Samithis and Zilla Parishads, together with an explanatory note.
- (vii) G.O.Ms. No. 120 published in Andhra Pradesh Gazette dated the 7th June 1973 making certain amendment to the rules regarding the powers and functions of the Secretary of a Zilla Parishad, together with an explanatory note.

(b) Seven Statements (Hindi and English versions, explaining the reasons for not laying the Hindi versions of the above Notifications. *Placed in Library See No LT-5599/73*]

**AUDIT REPORT ON ACCOUNTS OF TEA BOARD FOR 1970-71**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):** I beg to lay on the Table a copy of the Audit Report on the Accounts of the Tea Board for the year 1970-71 along with the statement of Accounts (Hindi and English versions). [*Placed in Library. See No. LT-5600/73*].

**CERTIFIED ACCOUNTS AND AUDIT REPORT THEREON OF INDIAN SCHOOL OF MINES, DHANBAD, CERTIFIED ACCOUNTS OF I.I.Ts. BOMBAY AND KHARAGPUR AND NOTIFICATIONS RE. U.P. STATE UNIVERSITIES ORDERS OF 1973.**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE**

**DEPARTMENT OF CULTURE (SHRI D. P. YADAV):** I beg to lay on the Table—

- (1) (i) A copy of the Certified Accounts (Hindi versions) of the Indian School of Mines, Dhanbad, for the year 1968-69 along with the Audit Report thereon.
- (ii) A copy of the Certified Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1969-70 along with the Audit Report thereon. [*Placed in Library. See No. LT-5601/73*].
- (2) A statement showing reasons for delay in laying the document mentioned at (ii) above. [*Placed in Library. See No. LT-5601/73*].
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
- (i) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1970-71.
- (ii) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1971-72.
- (iii) Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1970-71 along with the Audit Report thereon. [*Placed in Library. See No. LT-5602/73*].
- (4) A copy each of the following Uttar Pradesh Notifications (Hindi and English versions) under sub-section (2) of section 68 of the Uttar Pradesh State Universities Ordinance, 1973 read with clause (c) (ii) of the Proclamation dated the 18th June, 1973, issued by the President in relation to the State of Uttar Pradesh:—